

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 148 /198⁹⁰.

Muniben

Applicant(s).

P. H. Patil

Adv. for the
Petitioner(s).

Versus

Union of India & Ors

Respondent(s).

N. S. Shinde

Adv. for the
Respondent(s).

SR.NO.	DATE.	ORDERS.
		Family pension & (Copy Served) Appointment on compassionate ground.
6/4		Issue notice of admission - offer admission to 8990 RPAD sent from Resp no 2 (6.4.90)
	7/5/90	Parties absent. no documents produced. Adjourned on same stage to 15/6/90. Cf
	15/6/90	Parties absent. no reply has been filed. Adjourned on same stage to 2/7/90. Cf
17/02/92		by Shri N.S. Shinde adv. for resp. No.2.

RECEIVED

SR.NO.	DATE.	ORDERS.
<u>1990</u>		
217		Today case is on Board before Registrar. None is present. No reply filed at enough adjournments given earlier. Submitted before Hon'ble Members for ex-parte hearing.
7 ² / ₉₂		None present. Reply not filed as per order of 31-1-92. matter has ^{been} adjourned for reconsideration ^{rejoinder} on 21-2-92. 11 Registo ^{in chambers}
21 ³ / ₉₂		None present. Rejoinder not filed. matter be placed for appropriate order. 11 Registo ^{in chambers}
15/3/93		Hon'ble Mr. R.C. Bhatt, member (J) is on leave today. So place on 18/3/93 For final hearing. H.P. Choudhary J.K. Co.

THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD

OA/~~EA~~/~~MA~~/~~RA~~/~~CA~~ No. 1218/90

APPLICANT (S)

Mr. P. H. Pathak
COUNSEL

VERSUS

RESPONDENT (S)

Mr. N. S. Shende
COUNSEL

Date	Office Report	ORDERS
18-3-93		For want of time, the matter is adjourned to 3rd May, 1993. Shankarrao <u>Attested</u> 18-3-93 CO. I

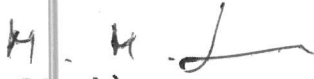
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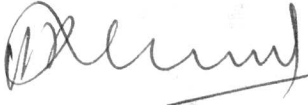
O.A./148/90

CORAM: Hon'ble Mr. A.V.Haridasan : Judicial Member
Hon'ble Mr. M.M.Singh : Administrative Member

6.4.1990

Heard Mr.P.H.Pathak and Mr.N.S.Shevde, learned counsel on either side. The case is admitted. ~~The~~ Issue notices on the respondents to reply on merits within four weeks. The applicant may also file rejoinder if any within two weeks thereafter. The case be listed for final hearing before division Bench.


(M.M.Singh)
Administrative Member


(A.V.Haridasan)
Judicial Member

a.a.b.

Date	Office Report	O R D E R
31.1.92	Resp. Submitted Reply filed Rejoinder not filed Admission 11-6-92	Mr. N.S. Shevde learned advocate for the respondents seeks one weeks' time to file reply. Time granted. The applicant to file rejoinder if any within two weeks thereafter. Dy. Registrar (J) then to put the matter for final hearing. <i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)
15.6.1992		*Kaushik Mr. Pathak learned advocate for the applicant seeks time. Hence the matter is adjourned to 24th June, 1992. <i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)
24.6.92		*K Mr. Pathak learned advocate for the applicant seeks three weeks time to file rejoinder. Time granted up to 16th July, 1992. <i>R.C. Bhatt</i> (R.C. Bhatt) Member (J)
.7.92	Resp Submitted Rejoinder not filed Admission 18-8-92 SO	*K The respondents seeks two weeks time to file reply. Two weeks time granted. Applicant to file rejoinder if any. Call on 19th August, 1992. <i>R.C. Bhatt</i> (R.C. Bhatt) Member (J) <i>N.V. Krishnan</i> (N.V. Krishnan) Vice Chairman